

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19000/2006

(From the judgment and order dated 06/7/10/2006 in LPA No. 43/2006 in WP No. 4358/2006 of The HIGH COURT OF BOMBAY AT AURANGABAD)

VINOD BIHARILAL NARANG

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With appln(s) for permission to place additional documents on record and impleadment and exemption from filing O.T. and with prayer for interim relief and office report)

Date: 15/02/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P.P. NAOLEKAR
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. Sanjay V. Kharde, Adv.
Mr. Arvind Avhad, Adv.
Ms. Chandan Ramamurthi, Adv.

For Respondent(s) Mr. Uday B. Dube, Adv.
Mr. Kuldip Singh, Adv.

Mr. Shivaji M. Jadhav ,Adv
Ms. Asha Gopalan Nair, Adv.
Mr. Sunil Kumar Verma, Adv.

Mr. M. Y. Deshmukh, Adv.
Ms. Neetu Singh, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

UPON hearing counsel the Court made the following

ORDER

As prayed, two weeks' time is granted to file rejoinder-affidavit.

(Pardeep Kumar) (Neeru Bala Vij)
Court Master Court Master